



The Maharashtra Ministers Salaries and Allowances Act, 1956

Act 48 of 1956

Keyword(s):

Maintenance, Minister, Minister of State, Deputy Minister, Residence

Amendments appended: 18 of 2009, 32 of 2010, 32 of 2016, 17 of 2017

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THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

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BOMBAY ACT No. XLVIII OF 1956.¹

[THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.]

[This Act received the assent of the Governor on the 30th November 1956 ; assent was first published in the *Bombay Government Gazette*, Part IV, on the 30th November 1956.]

Amended by Bom. 42 of 1958.

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah. 7 of 1960.

"	"	"	16 of 1962.
"	"	"	1 of 1965.
"	"	"	36 of 1969.
"	"	"	50 of 1969.*
"	"	"	41 of 1975 (8-9-1975)†
"	"	"	17 of 1976 (26-4-1976)†
"	"	"	52 of 1976.
"	"	"	9 of 1978 (7-3-1978)†
"	"	"	15 of 1980.

An Act to provide for the salaries and allowances of the Ministers of ²[the Government of Maharashtra] and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Ministers of ²[the Government of Maharashtra] and certain other matters as hereinafter appearing ; It is hereby enacted in the Seventh Year of the Republic of India as follows :—

1. ³[(1) This Act may be called the Maharashtra Ministers' Salaries and Allowances Act.] Short title and commencement.
- (2) It shall be deemed to have come into force on the 1st day of November 1956.
2. In this Act, unless there is anything repugnant in the subject or context,— Definitions,
 - (a) " maintenance " in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provisions of electricity, gas and water ;
 - (b) ⁴[" Minister " , " Minister of State " and " Deputy Minister " mean respectively a Minister, a Minister of State and a Deputy Minister] of the ⁵[Government of Maharashtra], and " Minister " includes the Chief Minister ⁶[and the Deputy Chief Minister] ;
 - (c) " residence " includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof ;
 - (d) " rules or orders " means rules or orders respectively made under this Act.

¹ For Statement of Objects and Reasons, see *Bombay Government Gazette*, 1956, Part V, page 350.

² These words were substituted for the words " the Government of Bombay " by Mah. 15 of 1980, Schedule.

³ Sub-section (1) was substituted, *ibid.*

⁴ These words were substituted for the words " Minister and Deputy Minister mean respectively a Minister and a Deputy Minister " by Mah. 50 of 1969, s. 2.

⁵ These words were substituted for the words " Government of Bombay " by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁶ These words were inserted by Mah. 9 of 1978, s. 2.

* Maharashtra Ordinance No. XV of 1969 was repealed by Mah. 50 of 1969.

† This indicates the date of commencement of Act.

Salaries of Ministers and Ministers of State. ¹[3. There shall be paid to each Minister a salary of Rs. 1,400 per month ; and to each Minister of State a salary of Rs. 1,200 per month.]

Residences of Ministers and Ministers of State. 4. (1) Each ²[Minister and Minister of State] shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

(2) No charge shall fall on the ³[Minister and Minister of State] personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

Conveyances for Ministers and Ministers of State. 5. (1) The State Government may, from time to time, for the use of ⁴[the Ministers and Ministers of State] purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. ⁵[The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.]

(2) There shall also be paid to ⁶[each Minister and Minister of State] a conveyance allowance at the rate of ⁷[Rs. 400] per month.

Salaries of Deputy Ministers. 6. There shall be paid to each Deputy Minister ⁸[a salary of Rs. 1,000 per month].

Residences of Deputy Ministers. 7. (1) Each Deputy Minister shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.

(2) No charge shall fall on the Deputy Minister personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

Conveyances for Deputy Ministers. ¹⁰[8. (1) The State Government may, from time to time, for the use of the Deputy Ministers purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. ¹¹[The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.]

(2) There shall also be paid to each Deputy Minister a conveyance allowance at the rate of ¹²[Rs. 400] per month.]

8A. [Advances to Deputy Ministers for purchase of motor cars.] Deleted by Mah. 16 of 1962, s. 3.

¹ Section 3 was substituted by Mah. 50 of 1969, s. 3.

² These words were substituted for the word "Minister" by *ibid.* s. 4(1).

³ These words were substituted for the word "Minister", *ibid.* s. 4(2).

⁴ These words were substituted for the words "the Ministers", *ibid.*, s. 5(1).

⁵ These words were added, *ibid.*

⁶ These words were substituted for the words "each Minister", *ibid.*, s. 5(2).

⁷ These letters and figures were substituted for the letters and figures "Rs. 250" by Mah. 1 of 1965, s. 2.

⁸ These words were substituted by Mah. 50 of 1969, s. 5(3).

⁹ This portion was substituted for the portion "a salary of Rs. 750 per month", *ibid.*, s. 6.

¹⁰ Section 8 was substituted for the original by Mah. 16 of 1962, s. 2.

¹¹ These words were added by Mah. 50 of 1969, s. 7.

¹² These letters and figures were substituted for the letters and figures "Rs. 250" by Mah. 1 of

- 1[9. Subject to any rules made in this behalf by the State Government ²[a Travelling and daily allowances and residential accommodation at places other than headquarters.] Minister or Minister of State or Deputy Minister] shall be entitled to—
- (a) travelling allowance for himself and the members of his family and for the transport of his and his family's effects—
- (i) in respect of the journey to Bombay from his usual place of residence outside Bombay for assuming office, and
- (ii) in respect of the journey from Bombay to his usual place of residence outside Bombay on relinquishing office, and
- (b) travelling and daily allowances in respect of tours on public business undertaken by him, and suitable residential accommodation at places visited by him on such business.

Explanation.—The expression “Bombay” includes any other place appointed by the State Government for the purposes of this section.]

10. Subject to rules or orders made by the State Government, ³[a Minister, Medical a Minister of State and a Deputy Minister] and the members of the family of attendance. ⁴[the Minister, the Minister of State] or the Deputy Minister as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.

- ⁵[10A. (1) Every ⁶[Minister, Minister of State and Deputy Minister] shall during Telephone facilities to Ministers. the term of his office be entitled also to have a telephone installed at Government cost at the place of residence or at any place in his constituency selected by him being a place other than the place of residence provided under this Act by the State Government.

(2) No charge shall fall on the ⁷[Minister, Minister of State or Deputy Minister] personally in respect of installation of, initial deposit for, rental charges for maintenance of, and official calls made from, the telephone installed under sub-section (1).

(3) There shall also be paid to every ⁸[Minister, Minister of State and Deputy Minister] a sum of two hundred rupees per month from the month in which telephone facility has been provided under this section.

(4) Where a ⁹[Minister, Minister of State or Deputy Minister] has a telephone installed at any place referred to in sub-section (1) at his own cost, then the rental charges in respect of such telephone shall be borne by the State Government, and there shall be paid to such ¹⁰[Minister, Minister of State or Deputy Minister, as the case may be,] a sum of Rs. 200 per month in respect of such telephone. ¹¹[In the case of a Minister or Minister of State, the rental charges] and the sum of Rs. 200 shall be

¹ Section 9 was substituted for the original by Mah. 7 of 1960, s. 2.

² These words were substituted for the words “a Minister or Deputy Minister” by Mah. 50 of 1969, s. 8.

³ These words were substituted for the words “a Minister and a Deputy Minister” by Mah. 50 of 1969, s. 9.

⁴ These words were substituted for the words “the Minister”, *ibid.*

⁵ Section 10A was inserted by Mah. 41 of 1965, s. 3.

⁶ These words were substituted for the words “Minister and Minister of State” by Mah. 17 of 1976, s. 2(1).

⁷ These words were substituted for the words “Minister or Minister of State”, *ibid.*, s. 2(2).

⁸ These words were substituted for the words “Minister and Minister of State”, *ibid.*, s. 2(3).

⁹ These words were substituted for the words “Minister or Minister of State”, *ibid.*, s. 2(4)(a).

¹⁰ These words were substituted for the words “Minister or Minister of State”, *ibid.*, s. 2(4)(b).

¹¹ These words were substituted for the words “The rental charges”, *ibid.*, s. 2(4)(c).

payable from the date on which the Presiding Officers of the Legislature and Minister's Salaries and Allowances (Amendment) Act, 1975, comes into force. ¹[In the case of a Deputy Minister, the rental charges and the sum of Rs. 200 shall be payable from the date of his appointment as Deputy Minister.] ² ³ ⁴ ⁵ ⁶ ⁷ ⁸ ⁹ ¹⁰ ¹¹ ¹² ¹³ ¹⁴ ¹⁵ ¹⁶ ¹⁷ ¹⁸ ¹⁹ ²⁰ ²¹ ²² ²³ ²⁴ ²⁵ ²⁶ ²⁷ ²⁸ ²⁹ ³⁰ ³¹ ³² ³³ ³⁴ ³⁵ ³⁶ ³⁷ ³⁸ ³⁹ ⁴⁰ ⁴¹ ⁴² ⁴³ ⁴⁴ ⁴⁵ ⁴⁶ ⁴⁷ ⁴⁸ ⁴⁹ ⁵⁰ ⁵¹ ⁵² ⁵³ ⁵⁴ ⁵⁵ ⁵⁶ ⁵⁷ ⁵⁸ ⁵⁹ ⁶⁰ ⁶¹ ⁶² ⁶³ ⁶⁴ ⁶⁵ ⁶⁶ ⁶⁷ ⁶⁸ ⁶⁹ ⁷⁰ ⁷¹ ⁷² ⁷³ ⁷⁴ ⁷⁵ ⁷⁶ ⁷⁷ ⁷⁸ ⁷⁹ ⁸⁰ ⁸¹ ⁸² ⁸³ ⁸⁴ ⁸⁵ ⁸⁶ ⁸⁷ ⁸⁸ ⁸⁹ ⁹⁰ ⁹¹ ⁹² ⁹³ ⁹⁴ ⁹⁵ ⁹⁶ ⁹⁷ ⁹⁸ ⁹⁹ ¹⁰⁰ ¹⁰¹ ¹⁰² ¹⁰³ ¹⁰⁴ ¹⁰⁵ ¹⁰⁶ ¹⁰⁷ ¹⁰⁸ ¹⁰⁹ ¹¹⁰ ¹¹¹ ¹¹² ¹¹³ ¹¹⁴ ¹¹⁵ ¹¹⁶ ¹¹⁷ ¹¹⁸ ¹¹⁹ ¹²⁰ ¹²¹ ¹²² ¹²³ ¹²⁴ ¹²⁵ ¹²⁶ ¹²⁷ ¹²⁸ ¹²⁹ ¹³⁰ ¹³¹ ¹³² ¹³³ ¹³⁴ ¹³⁵ ¹³⁶ ¹³⁷ ¹³⁸ ¹³⁹ ¹⁴⁰ ¹⁴¹ ¹⁴² ¹⁴³ ¹⁴⁴ ¹⁴⁵ ¹⁴⁶ ¹⁴⁷ ¹⁴⁸ ¹⁴⁹ ¹⁵⁰ ¹⁵¹ ¹⁵² ¹⁵³ ¹⁵⁴ ¹⁵⁵ ¹⁵⁶ ¹⁵⁷ ¹⁵⁸ ¹⁵⁹ ¹⁶⁰ ¹⁶¹ ¹⁶² ¹⁶³ ¹⁶⁴ ¹⁶⁵ ¹⁶⁶ ¹⁶⁷ ¹⁶⁸ ¹⁶⁹ ¹⁷⁰ ¹⁷¹ ¹⁷² ¹⁷³ ¹⁷⁴ ¹⁷⁵ ¹⁷⁶ ¹⁷⁷ ¹⁷⁸ ¹⁷⁹ ¹⁸⁰ ¹⁸¹ ¹⁸² ¹⁸³ ¹⁸⁴ ¹⁸⁵ ¹⁸⁶ ¹⁸⁷ ¹⁸⁸ ¹⁸⁹ ¹⁹⁰ ¹⁹¹ ¹⁹² ¹⁹³ ¹⁹⁴ ¹⁹⁵ ¹⁹⁶ ¹⁹⁷ ¹⁹⁸ ¹⁹⁹ ²⁰⁰ ²⁰¹ ²⁰² ²⁰³ ²⁰⁴ ²⁰⁵ ²⁰⁶ ²⁰⁷ ²⁰⁸ ²⁰⁹ ²¹⁰ ²¹¹ ²¹² ²¹³ ²¹⁴ ²¹⁵ ²¹⁶ ²¹⁷ ²¹⁸ ²¹⁹ ²²⁰ ²²¹ ²²² ²²³ ²²⁴ ²²⁵ ²²⁶ ²²⁷ ²²⁸ ²²⁹ ²³⁰ ²³¹ ²³² ²³³ ²³⁴ ²³⁵ ²³⁶ ²³⁷ ²³⁸ ²³⁹ ²⁴⁰ ²⁴¹ ²⁴² ²⁴³ ²⁴⁴ ²⁴⁵ ²⁴⁶ ²⁴⁷ ²⁴⁸ ²⁴⁹ ²⁵⁰ ²⁵¹ ²⁵² ²⁵³ ²⁵⁴ ²⁵⁵ ²⁵⁶ ²⁵⁷ ²⁵⁸ ²⁵⁹ ²⁶⁰ ²⁶¹ ²⁶² ²⁶³ ²⁶⁴ ²⁶⁵ ²⁶⁶ ²⁶⁷ ²⁶⁸ ²⁶⁹ ²⁷⁰ ²⁷¹ ²⁷² ²⁷³ ²⁷⁴ ²⁷⁵ ²⁷⁶ ²⁷⁷ ²⁷⁸ ²⁷⁹ ²⁸⁰ ²⁸¹ ²⁸² ²⁸³ ²⁸⁴ ²⁸⁵ ²⁸⁶ ²⁸⁷ ²⁸⁸ ²⁸⁹ ²⁹⁰ ²⁹¹ ²⁹² ²⁹³ ²⁹⁴ ²⁹⁵ ²⁹⁶ ²⁹⁷ ²⁹⁸ ²⁹⁹ ³⁰⁰ ³⁰¹ ³⁰² ³⁰³ ³⁰⁴ ³⁰⁵ ³⁰⁶ ³⁰⁷ ³⁰⁸ ³⁰⁹ ³¹⁰ ³¹¹ ³¹² ³¹³ ³¹⁴ ³¹⁵ ³¹⁶ ³¹⁷ ³¹⁸ ³¹⁹ ³²⁰ ³²¹ ³²² ³²³ ³²⁴ ³²⁵ ³²⁶ ³²⁷ ³²⁸ ³²⁹ ³³⁰ ³³¹ ³³² ³³³ ³³⁴ ³³⁵ ³³⁶ ³³⁷ ³³⁸ ³³⁹ ³⁴⁰ ³⁴¹ ³⁴² ³⁴³ ³⁴⁴ ³⁴⁵ ³⁴⁶ ³⁴⁷ ³⁴⁸ ³⁴⁹ ³⁵⁰ ³⁵¹ ³⁵² ³⁵³ ³⁵⁴ ³⁵⁵ ³⁵⁶ ³⁵⁷ ³⁵⁸ ³⁵⁹ ³⁶⁰ ³⁶¹ ³⁶² ³⁶³ ³⁶⁴ ³⁶⁵ ³⁶⁶ ³⁶⁷ ³⁶⁸ ³⁶⁹ ³⁷⁰ ³⁷¹ ³⁷² ³⁷³ ³⁷⁴ ³⁷⁵ ³⁷⁶ ³⁷⁷ ³⁷⁸ ³⁷⁹ ³⁸⁰ ³⁸¹ ³⁸² ³⁸³ ³⁸⁴ ³⁸⁵ ³⁸⁶ ³⁸⁷ ³⁸⁸ ³⁸⁹ ³⁹⁰ ³⁹¹ ³⁹² ³⁹³ ³⁹⁴ ³⁹⁵ ³⁹⁶ ³⁹⁷ ³⁹⁸ ³⁹⁹ ⁴⁰⁰ ⁴⁰¹ ⁴⁰² ⁴⁰³ ⁴⁰⁴ ⁴⁰⁵ ⁴⁰⁶ ⁴⁰⁷ ⁴⁰⁸ ⁴⁰⁹ ⁴¹⁰ ⁴¹¹ ⁴¹² ⁴¹³ ⁴¹⁴ ⁴¹⁵ ⁴¹⁶ ⁴¹⁷ ⁴¹⁸ ⁴¹⁹ ⁴²⁰ ⁴²¹ ⁴²² ⁴²³ ⁴²⁴ ⁴²⁵ ⁴²⁶ ⁴²⁷ ⁴²⁸ ⁴²⁹ ⁴³⁰ ⁴³¹ ⁴³² ⁴³³ ⁴³⁴ ⁴³⁵ ⁴³⁶ ⁴³⁷ ⁴³⁸ ⁴³⁹ ⁴⁴⁰ ⁴⁴¹ ⁴⁴² ⁴⁴³ ⁴⁴⁴ ⁴⁴⁵ ⁴⁴⁶ ⁴⁴⁷ ⁴⁴⁸ ⁴⁴⁹ ⁴⁵⁰ ⁴⁵¹ ⁴⁵² ⁴⁵³ ⁴⁵⁴ ⁴⁵⁵ ⁴⁵⁶ ⁴⁵⁷ ⁴⁵⁸ ⁴⁵⁹ ⁴⁶⁰ ⁴⁶¹ ⁴⁶² ⁴⁶³ ⁴⁶⁴ ⁴⁶⁵ ⁴⁶⁶ ⁴⁶⁷ ⁴⁶⁸ ⁴⁶⁹ ⁴⁷⁰ ⁴⁷¹ ⁴⁷² ⁴⁷³ ⁴⁷⁴ ⁴⁷⁵ ⁴⁷⁶ ⁴⁷⁷ ⁴⁷⁸ ⁴⁷⁹ ⁴⁸⁰ ⁴⁸¹ ⁴⁸² ⁴⁸³ ⁴⁸⁴ ⁴⁸⁵ ⁴⁸⁶ ⁴⁸⁷ ⁴⁸⁸ ⁴⁸⁹ ⁴⁹⁰ ⁴⁹¹ ⁴⁹² ⁴⁹³ ⁴⁹⁴ ⁴⁹⁵ ⁴⁹⁶ ⁴⁹⁷ ⁴⁹⁸ ⁴⁹⁹ ⁵⁰⁰ ⁵⁰¹ ⁵⁰² ⁵⁰³ ⁵⁰⁴ ⁵⁰⁵ ⁵⁰⁶ ⁵⁰⁷ ⁵⁰⁸ ⁵⁰⁹ ⁵¹⁰ ⁵¹¹ ⁵¹² ⁵¹³ ⁵¹⁴ ⁵¹⁵ ⁵¹⁶ ⁵¹⁷ ⁵¹⁸ ⁵¹⁹ ⁵²⁰ ⁵²¹ ⁵²² ⁵²³ ⁵²⁴ ⁵²⁵ ⁵²⁶ ⁵²⁷ ⁵²⁸ ⁵²⁹ ⁵³⁰ ⁵³¹ ⁵³² ⁵³³ ⁵³⁴ ⁵³⁵ ⁵³⁶ ⁵³⁷ ⁵³⁸ ⁵³⁹ ⁵⁴⁰ ⁵⁴¹ ⁵⁴² ⁵⁴³ ⁵⁴⁴ ⁵⁴⁵ ⁵⁴⁶ ⁵⁴⁷ ⁵⁴⁸ ⁵⁴⁹ ⁵⁵⁰ ⁵⁵¹ ⁵⁵² ⁵⁵³ ⁵⁵⁴ ⁵⁵⁵ ⁵⁵⁶ ⁵⁵⁷ ⁵⁵⁸ ⁵⁵⁹ ⁵⁶⁰ ⁵⁶¹ ⁵⁶² ⁵⁶³ ⁵⁶⁴ ⁵⁶⁵ ⁵⁶⁶ ⁵⁶⁷ ⁵⁶⁸ ⁵⁶⁹ ⁵⁷⁰ ⁵⁷¹ ⁵⁷² ⁵⁷³ ⁵⁷⁴ ⁵⁷⁵ ⁵⁷⁶ ⁵⁷⁷ ⁵⁷⁸ ⁵⁷⁹ ⁵⁸⁰ ⁵⁸¹ ⁵⁸² ⁵⁸³ ⁵⁸⁴ ⁵⁸⁵ ⁵⁸⁶ ⁵⁸⁷ ⁵⁸⁸ ⁵⁸⁹ ⁵⁹⁰ ⁵⁹¹ ⁵⁹² ⁵⁹³ ⁵⁹⁴ ⁵⁹⁵ ⁵⁹⁶ ⁵⁹⁷ ⁵⁹⁸ ⁵⁹⁹ ⁶⁰⁰ ⁶⁰¹ ⁶⁰² ⁶⁰³ ⁶⁰⁴ ⁶⁰⁵ ⁶⁰⁶ ⁶⁰⁷ ⁶⁰⁸ ⁶⁰⁹ ⁶¹⁰ ⁶¹¹ ⁶¹² ⁶¹³ ⁶¹⁴ ⁶¹⁵ ⁶¹⁶ ⁶¹⁷ ⁶¹⁸ ⁶¹⁹ ⁶²⁰ ⁶²¹ ⁶²² ⁶²³ ⁶²⁴ ⁶²⁵ ⁶²⁶ ⁶²⁷ ⁶²⁸ ⁶²⁹ ⁶³⁰ ⁶³¹ ⁶³² ⁶³³ ⁶³⁴ ⁶³⁵ ⁶³⁶ ⁶³⁷ ⁶³⁸ ⁶³⁹ ⁶⁴⁰ ⁶⁴¹ ⁶⁴² ⁶⁴³ ⁶⁴⁴ ⁶⁴⁵ ⁶⁴⁶ ⁶⁴⁷ ⁶⁴⁸ ⁶⁴⁹ ⁶⁵⁰ ⁶⁵¹ ⁶⁵² ⁶⁵³ ⁶⁵⁴ ⁶⁵⁵ ⁶⁵⁶ ⁶⁵⁷ ⁶⁵⁸ ⁶⁵⁹ ⁶⁶⁰ ⁶⁶¹ ⁶⁶² ⁶⁶³ ⁶⁶⁴ ⁶⁶⁵ ⁶⁶⁶ ⁶⁶⁷ ⁶⁶⁸ ⁶⁶⁹ ⁶⁷⁰ ⁶⁷¹ ⁶⁷² ⁶⁷³ ⁶⁷⁴ ⁶⁷⁵ ⁶⁷⁶ ⁶⁷⁷ ⁶⁷⁸ ⁶⁷⁹ ⁶⁸⁰ ⁶⁸¹ ⁶⁸² ⁶⁸³ ⁶⁸⁴ ⁶⁸⁵ ⁶⁸⁶ ⁶⁸⁷ ⁶⁸⁸ ⁶⁸⁹ ⁶⁹⁰ ⁶⁹¹ ⁶⁹² ⁶⁹³ ⁶⁹⁴ ⁶⁹⁵ ⁶⁹⁶ ⁶⁹⁷ ⁶⁹⁸ ⁶⁹⁹ ⁷⁰⁰ ⁷⁰¹ ⁷⁰² ⁷⁰³ ⁷⁰⁴ ⁷⁰⁵ ⁷⁰⁶ ⁷⁰⁷ ⁷⁰⁸ ⁷⁰⁹ ⁷¹⁰ ⁷¹¹ ⁷¹² ⁷¹³ ⁷¹⁴ ⁷¹⁵ ⁷¹⁶ ⁷¹⁷ ⁷¹⁸ ⁷¹⁹ ⁷²⁰ ⁷²¹ ⁷²² ⁷²³ ⁷²⁴ ⁷²⁵ ⁷²⁶ ⁷²⁷ ⁷²⁸ ⁷²⁹ ⁷³⁰ ⁷³¹ ⁷³² ⁷³³ ⁷³⁴ ⁷³⁵ ⁷³⁶ ⁷³⁷ ⁷³⁸ ⁷³⁹ ⁷⁴⁰ ⁷⁴¹ ⁷⁴² ⁷⁴³ ⁷⁴⁴ ⁷⁴⁵ ⁷⁴⁶ ⁷⁴⁷ ⁷⁴⁸ ⁷⁴⁹ ⁷⁵⁰ ⁷⁵¹ ⁷⁵² ⁷⁵³ ⁷⁵⁴ ⁷⁵⁵ ⁷⁵⁶ ⁷⁵⁷ ⁷⁵⁸ ⁷⁵⁹ ⁷⁶⁰ ⁷⁶¹ ⁷⁶² ⁷⁶³ ⁷⁶⁴ ⁷⁶⁵ ⁷⁶⁶ ⁷⁶⁷ ⁷⁶⁸ ⁷⁶⁹ ⁷⁷⁰ ⁷⁷¹ ⁷⁷² ⁷⁷³ ⁷⁷⁴ ⁷⁷⁵ ⁷⁷⁶ ⁷⁷⁷ ⁷⁷⁸ ⁷⁷⁹ ⁷⁸⁰ ⁷⁸¹ ⁷⁸² ⁷⁸³ ⁷⁸⁴ ⁷⁸⁵ ⁷⁸⁶ ⁷⁸⁷ ⁷⁸⁸ ⁷⁸⁹ ⁷⁹⁰ ⁷⁹¹ ⁷⁹² ⁷⁹³ ⁷⁹⁴ ⁷⁹⁵ ⁷⁹⁶ ⁷⁹⁷ ⁷⁹⁸ ⁷⁹⁹ ⁸⁰⁰ ⁸⁰¹ ⁸⁰² ⁸⁰³ ⁸⁰⁴ ⁸⁰⁵ ⁸⁰⁶ ⁸⁰⁷ ⁸⁰⁸ ⁸⁰⁹ ⁸¹⁰ ⁸¹¹ ⁸¹² ⁸¹³ ⁸¹⁴ ⁸¹⁵ ⁸¹⁶ ⁸¹⁷ ⁸¹⁸ ⁸¹⁹ ⁸²⁰ ⁸²¹ ⁸²² ⁸²³ ⁸²⁴ ⁸²⁵ ⁸²⁶ ⁸²⁷ ⁸²⁸ ⁸²⁹ ⁸³⁰ ⁸³¹ ⁸³² ⁸³³ ⁸³⁴ ⁸³⁵ ⁸³⁶ ⁸³⁷ ⁸³⁸ ⁸³⁹ ⁸⁴⁰ ⁸⁴¹ ⁸⁴² ⁸⁴³ ⁸⁴⁴ ⁸⁴⁵ ⁸⁴⁶ ⁸⁴⁷ ⁸⁴⁸ ⁸⁴⁹ ⁸⁵⁰ ⁸⁵¹ ⁸⁵² ⁸⁵³ ⁸⁵⁴ ⁸⁵⁵ ⁸⁵⁶ ⁸⁵⁷ ⁸⁵⁸ ⁸⁵⁹ ⁸⁶⁰ ⁸⁶¹ ⁸⁶² ⁸⁶³ ⁸⁶⁴ ⁸⁶⁵ ⁸⁶⁶ ⁸⁶⁷ ⁸⁶⁸ ⁸⁶⁹ ⁸⁷⁰ ⁸⁷¹ ⁸⁷² ⁸⁷³ ⁸⁷⁴ ⁸⁷⁵ ⁸⁷⁶ ⁸⁷⁷ ⁸⁷⁸ ⁸⁷⁹ ⁸⁸⁰ ⁸⁸¹ ⁸⁸² ⁸⁸³ ⁸⁸⁴ ⁸⁸⁵ ⁸⁸⁶ ⁸⁸⁷ ⁸⁸⁸ ⁸⁸⁹ ⁸⁹⁰ ⁸⁹¹ ⁸⁹² ⁸⁹³ ⁸⁹⁴ ⁸⁹⁵ ⁸⁹⁶ ⁸⁹⁷ ⁸⁹⁸ ⁸⁹⁹ ⁹⁰⁰ ⁹⁰¹ ⁹⁰² ⁹⁰³ ⁹⁰⁴ ⁹⁰⁵ ⁹⁰⁶ ⁹⁰⁷ ⁹⁰⁸ ⁹⁰⁹ ⁹¹⁰ ⁹¹¹ ⁹¹² ⁹¹³ ⁹¹⁴ ⁹¹⁵ ⁹¹⁶ ⁹¹⁷ ⁹¹⁸ ⁹¹⁹ ⁹²⁰ ⁹²¹ ⁹²² ⁹²³ ⁹²⁴ ⁹²⁵ ⁹²⁶ ⁹²⁷ ⁹²⁸ ⁹²⁹ ⁹³⁰ ⁹³¹ ⁹³² ⁹³³ ⁹³⁴ ⁹³⁵ ⁹³⁶ ⁹³⁷ ⁹³⁸ ⁹³⁹ ⁹⁴⁰ ⁹⁴¹ ⁹⁴² ⁹⁴³ ⁹⁴⁴ ⁹⁴⁵ ⁹⁴⁶ ⁹⁴⁷ ⁹⁴⁸ ⁹⁴⁹ ⁹⁵⁰ ⁹⁵¹ ⁹⁵² ⁹⁵³ ⁹⁵⁴ ⁹⁵⁵ ⁹⁵⁶ ⁹⁵⁷ ⁹⁵⁸ ⁹⁵⁹ ⁹⁶⁰ ⁹⁶¹ ⁹⁶² ⁹⁶³ ⁹⁶⁴ ⁹⁶⁵ ⁹⁶⁶ ⁹⁶⁷ ⁹⁶⁸ ⁹⁶⁹ ⁹⁷⁰ ⁹⁷¹ ⁹⁷² ⁹⁷³ ⁹⁷⁴ ⁹⁷⁵ ⁹⁷⁶ ⁹⁷⁷ ⁹⁷⁸ ⁹⁷⁹ ⁹⁸⁰ ⁹⁸¹ ⁹⁸² ⁹⁸³ ⁹⁸⁴ ⁹⁸⁵ ⁹⁸⁶ ⁹⁸⁷ ⁹⁸⁸ ⁹⁸⁹ ⁹⁹⁰ ⁹⁹¹ ⁹⁹² ⁹⁹³ ⁹⁹⁴ ⁹⁹⁵ ⁹⁹⁶ ⁹⁹⁷ ⁹⁹⁸ ⁹⁹⁹ ¹⁰⁰⁰

Free transit by railway and steamer. ²[10B. Every Minister, Minister of State and Deputy Minister shall be provided with facilities which shall entitle him at any time to travel by first class, by any railway in any part of India or by steamer in any part of Maharashtra, in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf :

Provided that, such travel by railway in any part of India outside the State of Maharashtra may be availed of by the Minister, Minister of State or Deputy Minister, as the case may be, either singly or jointly with his spouse, so, however, that the distance so travelled by him outside the State and by his spouse from the place of residence of the spouse in the State, in any year does not in the aggregate exceed ten thousand kilometres.

Explanation.—For the purposes of calculating the number of kilometres travelled by a Minister, Minister of State or Deputy Minister jointly with his spouse, the number of kilometres travelled by him outside the State of Maharashtra, and by his spouse from the place of residence of the spouse in the State, shall be counted separately.]

Sumptuary allowance to Chief Minister. 11. There shall be placed at the disposal of the Chief Minister a sum of ³[Rs. 1,50,000] per year as sumptuary allowance.

Minister of State and Deputy Ministers not entitled to salaries and allowances as members of State Legislature. 12. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the State Legislature, ⁴[a Minister or a Minister of State or a Deputy Minister] shall not be entitled to receive any salary or allowances under such law, although he is a member of the ⁵[Maharashtra Legislative Assembly] or the ⁶[Maharashtra Legislative Council].

Ministers of State and Deputy Ministers not disqualified. 13. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being, a member of the ⁷[Maharashtra Legislative Assembly] or the ⁸[Maharashtra Legislative Council] merely by reason of the fact that he holds the ⁹[office of a Minister of State or of a Deputy Minister].

¹ These words were added by Mah. 17 of 1976, s. 2(4)(d).

² Section 10B was inserted by Mah. 52 of 1976, s. 4.

³ These letters and figures were substituted for the letters and figures " Rs. 1,00,000 " by Mah. 9 of 1978, s. 3.

⁴ These words were substituted for the words " a Minister or a Deputy Minister " by Mah. 50 of 1969, s. 10(1).

⁵ These words were substituted for the words " Bombay Legislative Assembly " by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁶ These words were substituted for the words " Bombay Legislative Council ", *ibid.*

⁷ These words were substituted for the words " Minister and " by Mah. 50 of 1969, s. 10(2).

⁸ These words were substituted for the words " office of a Deputy Minister ", *ibid.*, s. 11(1).

⁹ These words were substituted for the words " Deputy Ministers ", *ibid.*, s. 11(2).

14. (1) The State Government may make rules or orders for carrying out the purposes of this Act. Power of State Government to make rules and orders.

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st day of November 1956.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

Bom. 15. The Bombay Ministers' Salaries and Allowances Act, 1952 (in this section Repeal. VII of referred to as "the said Act") and any law corresponding to the provisions of this 1952. Act in force immediately before the 1st day of November 1956 in or in relation to any territories which after that date form part of the new *State of Bombay, shall stand repealed :

Provided that notwithstanding such repeal any rules or orders made under the said Act, shall, so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made under the provisions of this Act, unless and until they are superseded by any rules or orders made under this Act.

*The words "State of Bombay" shall stand unmodified "vide the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक २५(२)]

शनिवार, जून २७, २००९/आषाढ ६, शके १९३१

[पृष्ठे ४, किंमत : रुपये २०.००

असाधारण क्रमांक ५०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009 (Mah. XVIII of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2009.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 27th June 2009).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

(१)

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixtieth Year of the Republic of India as follows :—

Bom.
XLVII
of
1956.
Bom.
XLVIII
of
1956.
Bom.
XLIX
of
1956.
Mah.
I of
1977.
Mah.
VIII
of
1978.

CHAPTER I

PRELIMINARY.

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009.

(2) It shall come into force with effect from the 1st July 2009.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment
of section 4A
of Bom.
XLVII of
1956.

2. In section 4A of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act"), for the words "four lakh rupees" the words "six lakh rupees" shall be substituted.

Bom.
XLVII
of
1956.

Amendment
of section
12B of
Bom. XLVII
of 1956.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

- Bom. XLVIII of 1956. 4. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

Amendment of section 10C of Bom. XLVIII of 1956.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

- Bom. XLIX of 1956. 5. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Members' Salaries and Allowances Act"), to sub-section (1A), the following *Explanation* shall be added, namely :—

Amendment of section 5 of Bom. XLIX of 1956.

"*Explanation.*—For the purposes of this sub-section, in relation to a member whose nearest airport from his residence is situated out of the State, the term "nearest airport from his residence, within the State" shall include such airport situated out of the State, which is nearest from his residence."

6. In section 6 of the Members' Salaries and Allowances Act, in sub-section (3), for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

Amendment of section 6 of Bom. XLIX of 1956.

CHAPTER V

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' PENSION ACT, 1976.

- Mah. I of 1977. 7. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter, in this Chapter, referred to as "the Legislature Members' Pension Act"), in sub-section (1),—

Amendment of section 3 of Mah. I of 1977.

(a) for the words "ten thousand rupees" the words "fifteen thousand rupees" shall be substituted ;

(b) in the first proviso, for the words "seven hundred fifty rupees" the words "one thousand rupees" shall be substituted.

8. In section 4A of the Legislature Members' Pension Act,—

Amendment of section 4A of Mah. I of 1977.

(a) in sub-section (2),—

(i) for the words, letters and figures "the 1st day of May 2008" the words, letters and figures "the 1st July 2009" shall be substituted ;

(ii) for the words "rupees five thousand" the words "rupees seven thousand five hundred" shall be substituted ;

(b) in sub-section (2A),—

(i) for the words, letters and figures " the 1st May 2008 " the words, letters and figures " the 1st July 2009 " shall be substituted ;

(ii) for the words " rupees five thousand " the words " rupees seven thousand five hundred " shall be substituted ;

(c) in sub-section (2B), for the words, figures and letters " the 1st May 2008, at the rate of rupees five thousand per month " the words, figures and letters " the 1st July 2009, at the rate of rupees seven thousand five hundred per month " shall be substituted.

CHAPTER VI

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978. **9.** In section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the letters and figures " Rs. 7,000 " the letters and figures " Rs. 8,000 " shall be substituted. Mah. VIII of 1978.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ४७(४) मंगळवार, डिसेंबर २१, २०१०/अग्रहायण ३०, शके १९३२ [पृष्ठे ६, किंमत : रुपये १९.००]

असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislative Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and

Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

Bom.
XLVII
of
1956.
Bom.
XLVIII
of
1956.
Bom.
XLIX
of
1956.
Mah.
VIII
of
1978.

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of Bom. XLVII of 1956. 2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the letters and figures "Rs. 5,000" the letters and figures "Rs. 10,000" shall be substituted.

Bom.
XLVII
of
1956.

Amendment of section 4 of Bom. XLVII of 1956. 3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—
 (a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;
 (b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.
5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.
6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.
7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:—
 “10-1A. There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees *per annum*.”
8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.
9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 7A of Bom. XLVII of 1956.

Amendment of section 8 of Bom. XLVII of 1956.

Amendment of section 10 of Bom. XLVII of 1956.

Insertion of section 10-1A in Bom. XLVII of 1956.

Sumptuary allowance to Deputy Chairman and Deputy Speaker.

Amendment of section 10A of Bom. XLVII of 1956.

Amendment of section 11 of Bom. XLVII of 1956.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

- Bom. XLVII of 1956. 10. In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers' Salaries and Allowances Act”),—
 (a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;
 (b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

Amendment of section 3 of Bom. XLVIII of 1956.

- Amendment of section 4 of Bom. XLVIII of 1956. 11. In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (1) for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.
- Amendment of section 7 of Bom. XLVIII of 1956. 12. In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.
- Amendment of section 8A of Bom. XLVIII of 1956. 13. In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 200" the letters and figures "Rs. 500" shall be substituted.
- Amendment of section 10A of Bom. XLVIII of 1956. 14. In section 10A of the Ministers' Salaries and Allowances Act,—
 (a) in sub-section (3), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted;
 (b) in sub-section (4), in clause (a), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted.
- Amendment of section 10B of Bom. XLVIII of 1956. 15. Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words "thirty thousand kilometers", wherever they occur, the words "fifty thousand kilometers" shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

- Amendment of section 3 of Bom. XLIX of 1956. 16. In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Legislature Members' Salaries and Allowances Act"),—
 (a) in sub-section (1), for the letters and figures "Rs. 2,000" the letters and figures "Rs. 8,000" shall be substituted;
 (b) in sub-section (2), for the letters and figures "Rs. 1,500" the letters and figures "Rs. 3,000" shall be substituted.
- Amendment of section 4 of Bom. XLIX of 1956. 17. In section 4 of the Legislature Members' Salaries and Allowances Act, for the letters and figures "Rs. 500" the letters and figures "Rs. 1,000" shall be substituted.

18. In section 5 of the Legislature Members' Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:—

Amendment of section 5 of Bom. XLIX of 1956.

“(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term “any airport within the State” shall include such airport situated out of the State, which is nearest from his place of residence.”

19. In section 6 of the Legislature Members' Salaries and Allowances Act,—

Amendment of section 6 of Bom. XLIX of 1956.

(a) in sub-section (4), for the letters and figures “Rs. 25,000” the letters and figures “Rs. 46,000” shall be substituted;

(b) in sub-section (5), for the letters and figures “Rs. 7,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah. VIII of 1978. 20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs.10,000” shall be substituted.

Amendment of section 3 of Mah. VIII of 1978.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

Amendment of section 3A of Mah. VIII of 1978.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 4 of Mah. VIII of 1978.

Insertion of section 4A in Mah. VIII of 1978. **23.** After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:—

Sumptuary allowance to Leaders of Opposition. **“4A.** There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees *per annum.*”.

Amendment of section 7 of Mah. VIII of 1978. **24.** Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

Amendment of section 9 of Mah. VIII of 1978. **25.** In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs.12,000” shall be substituted.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ५८(२)]

बुधवार, ऑगस्ट २४, २०१६/भाद्र २, शके १९३८

[पृष्ठे ५, किंमत : रुपये २७.००

असाधारण क्रमांक ९३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XXXII of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2016.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 24th August 2016).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislative
XLVIII of 1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative
XLIX of 1956. Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the
Mah. I of 1977. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra
Mah. VIII of 1978. Legislature Members' Salaries and Allowances Act, the Maharashtra
Legislature Members' Pension Act, 1976 and the Leaders of Opposition in
Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes

hereinafter appearing ; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

CHAPTER I

PRELIMINARY

Short title. **1.** This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

- Substitution of section 3 of XLVII of 1956. **2.** For section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), the following section shall be substituted, namely "—
- Salaries of Chairman and Speaker. **3.** Save as otherwise provided in this Act, there shall be paid to the Chairman and Speaker, during the term of their office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time."
- Amendment of section 5 of XLVII of 1956. **3.** In section 5 of the Legislative Council Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.
- Amendment of section 10 of XLVII of 1956. **4.** For section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be substituted, namely:-
- Salaries of Deputy Chairman and Deputy Speaker. **10.** Save as otherwise provided in this Act, there shall be paid to the Deputy Chairman and Deputy Speaker, during the term of their office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Additional Chief Secretary to the Government of Maharashtra and as revised, from time to time."
- Amendment of section 12B of XLVII of 1956. **5.** Section 12B of the Maharashtra Legislative Council Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be re-numbered as sub-section (1) thereof and,—
- (a) in sub-section (1), as so re-numbered, for the letters and figures "Rs. 15,000" the letters and figures "Rs. 25,000" shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(2) There shall be paid to the Chairman, the Speaker, the Deputy Chairman and the Deputy Speaker a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS’ SALARIES AND ALLOWANCES ACT.

- XLVIII of 1956. **6.** For section 3 of the Maharashtra Ministers’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers’ Salaries and Allowances Act”), the following section shall be substituted, namely”—
- Substitution of section 3 of XLVIII of 1956. Salaries of Ministers and Minister of State.
- “**3.** (1) Save as otherwise provided in this Act, there shall be paid to the Minister, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time.
- (2) Save as otherwise provided in this Act, there shall be paid to the Minister of State, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Additional Chief Secretary to the Government of Maharashtra and as revised, from time to time;”.
- 7.** In section 8 of the Ministers’ Salaries and Allowances Act, sub-section (2) shall be deleted.
- Amendment of section 8 of XLVIII of 1956.
- 8.** Section 8A of the Ministers’ Salaries and Allowances Act shall be deleted.
- Deletion of section 8A of XLVIII of 1956.
- 9.** Section 10C of the Ministers’ Salaries and Allowances Act, shall be re-numbered as sub-section (1) thereof and,-
- Amendment of section 10C of XLVIII of 1956.
- (a) in sub-section (1), as so re-numbered, for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;
- (b) after sub-section (1), the following sub-section shall be inserted, namely:-
- “(2) There shall be paid to every Minister, Minister of State and Deputy Minister a sum of Rs. 10,000 per month for availing the services of computer operator.”;
- (c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS’ SALARIES AND ALLOWANCES ACT.

- XLIX of 1956. **10.** In section 3 of the Maharashtra Legislature Members’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Legislature Members’ Salaries and Allowances Act”).
- Amendment of section 3 of XLIX of 1956.
- भाग आठ १३-२

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”;

(b) sub-section (2), shall be deleted;

(c) in the marginal note, the words “and consolidated allowances” shall be deleted.

Amendment of section 4 of XLIX of 1956.

11. In section 4 of the Legislature Members’ Salaries and Allowances Act, for the letters and figures “Rs. 1,000” the letters and figures “Rs. 2,000” shall be substituted.

Amendment of section 6 of XLIX of 1956.

12. In section 6 of the Legislature Members’ Salaries and Allowances Act,-

(a) in sub-section (3), for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;

(b) after sub-section (3), the following sub-section shall be inserted, namely:-

“(3A) There shall be paid to every Member a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) sub-section (4) shall be deleted.

CHAPTER V

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS’ PENSION ACT, 1976.

Amendment of section 3 of Mah. 1 of 1977.

13. In section 3 of the Maharashtra Legislature Members’ Pension Act, 1976, in sub-section (1), for the words “forty thousand rupees” the words “fifty thousand rupees” shall be substituted.

Mah. 1 of 1977.

CHAPTER VI

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Substitution of section 3 of Mah. VIII of 1978.

14. For section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), the following section shall be substituted, namely:—

Mah. VIII of 1978

Salary of Leader of Opposition.

“**3.** Save as otherwise provided in this Act, there shall be paid to the each Leader of Opposition, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time.”.

Deletion of section 3A of Mah. VIII of 1978.

15. Section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act shall be deleted.

16. Section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, shall be re-numbered as sub-section (1) thereof and,—

Amendment
of section 10A
of Mah. VIII
of 1978.

(a) in sub-section (1), as so re-numbered, for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

(2) There shall be paid to each Leader of Opposition a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक १०(५)]

सोमवार, जानेवारी १६, २०१७/पौष २६, शके १९३८

[पृष्ठे ३ किंमत : रुपये २७.००

असाधारण क्रमांक २२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XVII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th January 2017).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislative
XLVIII of 1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative
XLIX of 1956. Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the
Mah. VIII of 1978. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature
Members' Salaries and Allowances Act and the Leaders of Opposition in
Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes
hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the
Republic of India as follows:-

(१)

CHAPTER I
PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

CHAPTER II
AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL
(CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA
LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER)
SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of XLVII of 1956. **2.** In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted. XLVII of 1956.

Amendment of section 10 of XLVII of 1956. **3.** In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Deletion of section 10A of XLVII of 1956. **4.** Section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be deleted.

Amendment of section 11A of XLVII of 1956. **5.** In section 11A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND
ALLOWANCES ACT.

Amendment of section 3 of XLVIII of 1956. **6.** In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Ministers' Salaries and Allowances Act"),- XLVIII of 1956.

(1) in sub-section (1), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted;

(2) in sub-section (2), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Amendment of section 5 of XLVIII of 1956. **7.** In section 5 of the Ministers' Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

XLIX of 1956. **8.** In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of section 3 of XLIX of 1956.

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the minimum basic pay and dearness allowance admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah. VIII of 1978. **9.** In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

Amendment of section 3 of Mah. VIII of 1978.

10. In section 5 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, sub-section (2) shall be deleted.

Amendment of section 5 of Mah. VIII of 1978.